

KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/469/2017/ARE-13

M.S. Building,
Dr.B.R. Ambedkar Road,
Bangalore-56001
Date: 26/03/2021.**: Present:****Patil Mohankumar Bhimanagouda**
Additional Registrar Enquiries-13,
Karnataka Lokayukta,
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,
Sri. Mangalappa Nayak, Panchayath
Development Officer, Hanumasagara
Grama Panchayath, Honnali Taluk,
Davangere District -reg.**Ref :-** 1) Report u/s 12(3) of the K.L Act, 1984 in
Compt/Uplok/BD/4139/2014/DRE-1,
dated: 23/01/2017.2) Govt. Order No.೧೨೨೫/81/೧೨೨೫/2017,
ಬೆಂಗಳೂರು, dated:20/03/2017.3) Nomination Order No.UPLOK-2/DE/
469/2017, Bengaluru, dated:
30/03/2017.

1. This departmental enquiry is directed against Sri. Mangalappa Nayak, Panchayath Development Officer, Hanumasagara Grama Panchayath, Honnali Taluk, Davangere District (herein after

referred to as the Delinquent Government Official in short "DGO").

2. After completion of the investigation, a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2, the Hon'ble Upa Lokayukta-2, vide order dated:30/03/2017 cited above at reference-3, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGO. The Additional Registrar Enquiries-4 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charge. Copies of same were issued to the DGO calling upon him to appear before this authority and to submit written statement of his defence.

4. As per order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta dated 06/08/2018 this enquiry file was transferred from ARE-4 to ARE-13.

5. The Articles of Charge framed by ARE-4 against the DGO are as below:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

6. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/ಶ್ರೀ ಮಂಗಳಪ್ಪ ನಾಯಕ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹನುಮಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಹೊನ್ನಾಳ ತಾಲ್ಲೂಕು, ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ ಆದ ನೀವು 10/10/2011 ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು, ಹನುಮಸಾಗರ ಗ್ರಾಮದ ಡೋರ್ ನಂ.24 ರಲ್ಲಿ 30 X 40 ಅಡಿಯ ನಿವೇಶನವನ್ನು ರೂ.1,06,000/-ಗೆ ಖರೀದಿಸಿದ್ದು, ಮತ್ತು ದಿನಾಂಕ: 17/01/2014 ರಂದು ನಿಮ್ಮ ಅಣ್ಣ ಸೋಮಪ್ಪ ರವರ ಹೆಸರಿನಲ್ಲಿ ಕುಷ್ಟಗಿ ನಗರದ ಹಾಳನ ಡೈರಿ ಸಮೀಪ 9 X 12 ಮೀಟರ್ ಅಳತೆಯ ನಿವೇಶನವನ್ನು ರೂ.2,40,000/- ಕ್ಕೆ ಖರೀದಿಸಿದ್ದು, ಯಾವ ಆದಾಯದ ಮೂಲದಿಂದ ಖರೀದಿಸಲಾಗಿದೆ ಎಂದು ಇಲಾಖೆಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ವಿವರ ನೀಡದೇ ಮತ್ತು ಇಲಾಖೆಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಪೂರ್ವಾನುಮತಿಯನ್ನು ಪಡೆಯದೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 23(2) ರ ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ ಹಾಗೂ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 ರ (3) (i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

ಅನುಬಂಧ-2
ದೋಷಾರೋಪಣೆಯ ವಿವರ
(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್‌ಕಾಂಡೆಕ್ಟ್)

7. ಶ್ರೀ. ಹೆಚ್. ನಾಗರಾಜ್ ಬನ್ ಹೊನ್ನಪ್ಪ, ಹದಡಿ ಅಂಚೆ, 7ನೇ ಕಲ್ಲು, ದಾವಣಗೆರೆ ತಾಲ್ಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಖ್ಯೋಧಿಸಲಾಗುವ) ರವರು ದೂರನ್ನು ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

8. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:-

ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸರ್ಕಾರದ ವಿವಿಧ ಯೋಜನೆಗಳಲ್ಲಿ ಬಿಡುಗಡೆಯಾದ ಅನುದಾನವನ್ನು ಸಮರ್ಪಕವಾಗಿ ಬಳಕೆ ಮಾಡದೇ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ತನ್ನ ಕುಟುಂಬದ ಸದಸ್ಯರು ಮತ್ತು ಸ್ನೇಹಿತರ ಹೆಸರಿಗೆ ಸಂಭಾವನೆಗಿಂತ ಅಕ್ರಮ ಆಸ್ತಿಯನ್ನು ಹೊಂದಿರುತ್ತಾರೆಂದು ಆಪಾದಿಸಿ ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದರು.

9. ದೂರುದಾರರ ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ದಾವಣಗೆರೆ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರಿಗೆ ಆದೇಶಿಸಲಾಗಿ, ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು ತಮ್ಮ ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

10. ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯ ಮೇಲೆ ನೀವು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ನೀವು 2013ರಲ್ಲಿ ಕೊಪ್ಪಳ ಜಿಲ್ಲೆ, ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕಿನ ಹನುಮಸಾಗರ ಗ್ರಾಮದಲ್ಲ ಖಾಲಿ ನಿವೇಶನವನ್ನು ಕ್ರಯಕ್ಕೆ ಪಡೆದಿದ್ದು, ನೂತನವಾಗಿ ಸೇವೆಗೆ ಸೇರಿದ್ದರಿಂದ ಸ್ವತ್ತು ಖರೀದಿಸಲು

ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಬೇಕೆಂಬ ಮಾಹಿತಿ ತಿಳಿದಿರಲಿಲ್ಲ. ಆದಾಗ್ಯೂ 2014-15ನೇ ಸಾಲಿನಲ್ಲಿ ಚರ ಮತ್ತು ಸ್ಥಿರಾಸ್ತಿಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನೀಡಲಾಗುವ ಆಸ್ತಿ ಘೋಷಣಾ ಪಟ್ಟಿಯನ್ನು ಕಾರ್ಯನಿರ್ವಹಣಾ ಪಟ್ಟಿಯೊಂದಿಗೆ ಸರ್ಕಾರಕ್ಕೆ ಸಲ್ಲಿಸಲಾಗಿದೆ ಎಂದು ದೂರುದಾರರ ದೂರು ಆಧಾರರಹಿತವಾಗಿರುತ್ತದೆಂದು ಹೇಳುತ್ತೀರಿ.

11. ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ದಿನಾಂಕ:10/10/2011 ರಂದು ಒಂದು ವಾಸ ನಿವೇಶನವನ್ನು ಹಾಗೂ ದಿನಾಂಕ:17/01/2014 ರಂದು ಇನ್ನೊಂದು ಮನೆ ನಿವೇಶನವನ್ನು ನೀವು ಖರೀದಿ ಮಾಡಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಸದರಿ ಸ್ವತ್ತುಗಳನ್ನು ಖರೀದಿಸಲು ಇಲಾಖಾ ಅನುಮತಿಯನ್ನು ಪಡೆದಿರುವುದಿಲ್ಲವೆಂದು ನೀವು ತಿಳಿಸುತ್ತೀರಿ. ಆದರೆ, ಸದರಿ ನಿವೇಶನಗಳನ್ನು ಯಾವ ಆದಾಯದಿಂದ ಖರೀದಿ ಮಾಡಿರುತ್ತೀರಿ ಎನ್ನುವ ಬಗ್ಗೆ ನೀವು ಯಾವುದೇ ವಿವರಣೆಯನ್ನು ನೀಡಿರುವುದಿಲ್ಲ. ಮನೆ ನಿವೇಶನವನ್ನು ಖರೀದಿಸಲು ಯಾವ ಆದಾಯದ ಮೂಲವನ್ನು ಬಳಸಿಕೊಂಡಿರುತ್ತೀರೆಂದು ನೀವು ಯಾವುದೇ ವಿವರಣೆ ನೀಡದೇ ಇರುವ ಕಾರಣ ಮತ್ತು ನಿವೇಶನಗಳನ್ನು ಖರೀದಿಸಲು ಇಲಾಖಾ ಅನುಮತಿ ಪಡೆಯದೇ ಇರುವ ಕಾರಣ ಮೇಲ್ನೋಟಕ್ಕೆ ನೀವು ಅಕ್ರಮ ಆಸ್ತಿ ಹೊಂದಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ನೀವು ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆಯದೇ ಮನೆ ನಿವೇಶನ ಖರೀದಿ ಮಾಡಿರುವುದು ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳ ಉಲ್ಲಂಘನೆಯಾಗುತ್ತದೆ. ಆ ಕಾರಣಗಳಿಂದ ನೀವು ನೀಡಿರುವ ಆಕ್ಷೇಪಣೆಯನ್ನು ಒಪ್ಪಿಕೊಳ್ಳಲು ಯಾವುದೇ ಆಧಾರವಿಲ್ಲ.

12. ಆದುದರಿಂದ, ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯು ನಿಮ್ಮ ಮೇಲಿನ ಆಪಾದನೆಯನ್ನು ಅಲ್ಲಗಳೆಯಲು ಸೂಕ್ತ ಅಥವಾ ಸಮಾಧಾನಕರವಾಗಿರುವುದಿಲ್ಲ ಮತ್ತು ದೂರುದಾರರ ದೂರನ್ನು ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಯ ವರದಿಯನ್ನು ಅಲ್ಲಗಳೆಯಲು ಯಾವುದೇ

ಸಮಂಜಸ/ಸಮರ್ಪಕ ಉತ್ತರವನ್ನು ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ನೀಡಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬಂದಿದೆ.

13. ಈ ಮೇಲ್ಕಂಡ ಎಲ್ಲಾ ಅಂಶಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ, ನೀವು-ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಮನೆ ನಿವೇಶನಗಳನ್ನು ಖರೀದಿಸುವಾಗ ಇಲಾಖೆಯಿಂದ ಅನುಮತಿ ಪಡೆಯದೆ ಕೆ.ಸಿ.ಎಸ್.ಆರ್. ಸೇವಾ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವುದು ಸ್ಪಷ್ಟವಾಗಿ ಕಂಡು ಬರುತ್ತದೆ.

14. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ)

ನಿಯಮಗಳು, 1966ರ (3)(1)(i) ರಿಂದ (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ

ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

15. The DGO appeared before this Enquiry Authority on 04/08/2017 and on the same day his First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO has filed his written statement of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, he has committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, he prayed to exonerate him from the charge framed in this case. Later on the DGO remained Ex-parte.

16. In order to substantiate the charge, the Disciplinary Authority examined one witness as PW-1 and got marked the documents at Ex.P-1 to P-3 and closed the evidence.

17. The DGO remained Ex-parte and hence the question of recording SOS, Questionnaire or defence evidence does not arise.

18. Heard the oral arguments of Learned Presenting Officer.

19. Upon consideration of the charge leveled against the DGO, the evidence led by the Disciplinary Authority by way of oral and documentary evidence, the point that arises for my consideration is as under:

Point No-1:- Whether the Disciplinary Authority has proved the charge against the DGO.

Point No-2:- what order?

20. My finding on the point No-1 is held in the "***Partly in the Affirmative***" for the following:

:: REASONS ::

21. **Point No-1:-** The complainant Sri. H. Nagaraj S/o Honnappa, resident of Hadadi Village, Taluk and District Davangere has lodged the complaint as per Ex.P-3. Form No-I and II are at Ex.P-1 and Ex.P-2. The complainant in his complaint has stated that the DGO who is the Panchayath Development Officer of Hanumasagara Grama Panchayath, Taluk Honnali has misused his position and misappropriated the Government funds allotted to several schemes. The DGO has illegally purchased immovable properties in his name as well as in the names of his family

members. Hence he prays for taking necessary action against the DGO.

22. The complainant was examined as PW-1. However he has turned hostile to the case of the Disciplinary Authority. He states that, he does not know the DGO. About four to five years back one Ramappa of his village had taken the signatures of the complainant on several papers. He identifies the signatures on the complaint and Form No-I and II. The said documents were accordingly marked as Ex.P-1 to Ex.P-3 respectively. PW-1 further states that he does not know the contents of Ex.P-1 to Ex.P-3.

23. The Learned Presenting Officer treated the witness as hostile and cross examined him. I have carefully gone through the cross examination of PW-1 by Learned Presenting Officer. However I am of the opinion that nothing material has been elicited in order to support the case of the Disciplinary Authority.

24. The Disciplinary Authority in Support of its contention has examined only one witness. However the complainant/PW-1 has turned hostile to the case of Disciplinary Authority. Though the complainant has turned hostile, the Learned Presenting Officer has drawn the attention to the written statement of the DGO.

25. The DGO in his written statement filed on 27/12/2017 has categorically admitted in para 3 and para 5 of the written statement that he has purchased one site measuring 30 feet x 40 feet by registered sale deed on 10/10/2011. The relevant para 3 and para 5 is as follows,

ಪ್ಯಾರ - 3:- ಈ ಪ್ರಕಾರ ನಾನು ಸರ್ಕಾರಿ ಸೇವೆಗೆ ಏಪ್ರಿಲ್ 2010 ರಲ್ಲಿ ಸೇರಿದ್ದು ಮಾಸಿಕ ವೇತನ ರೂ. 15,000/- ಕ್ಕಿಂತ ಹೆಚ್ಚು ದೊರಕುತ್ತಿದ್ದು ಆ ಸಮಯದಲ್ಲಿ ನಾನು ಅವಿವಾಹಿತನಾಗಿರುವುದರಿಂದ ಮತ್ತು ನಮ್ಮ ತಂದೆಯವರು ವಿಶ್ರಾಂತಿ ಆಸ್ತಿ ಹೊಂದಿರುವುದರಿಂದ ನನಗೆ ಅವರ ಕುಟುಂಬ ನಿರ್ವಹಣೆಗೆ ಆರ್ಥಿಕ ಸಹಾಯ ಮಾಡಬೇಕಾದ ಪರಿಸ್ಥಿತಿ ಇರದೇ ಇದ್ದು, ನನಗೆ ದೊರೆಯುತ್ತಿರುವ ವೇತನದಲ್ಲಿ ನಾನು ಹೆಚ್ಚಿನ ಉಳಿತಾಯ ಮಾಡಿರುತ್ತೇನೆ. ಹಾಗೆಯೇ ಸರ್ಕಾರಿ ಸೇವೆಗೆ ಸೇರಿ ಸುಮಾರು ಒಂದೂವರೆ ವರ್ಷದ ನಂತರ ದಿನಾಂಕ:10/10/2011 ರಂದು ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು, ಹನುಮನಗರ ಗ್ರಾಮದಲ್ಲಿ 30 x 40 ಅಡಿಗಳ ಅಳತೆಯ ನಿವೇಶನ ಸಂಖ್ಯೆ.24 ಅನ್ನು ನನ್ನ ವೇತನದಲ್ಲಿ ಉಳಿತಾಯ ಮಾಡಿರುವ ಹಣದಿಂದ ರೂ.ಒಂದು ಲಕ್ಷದ ಆರು ಸಾವಿರ ಕ್ರಯದ ಮೌಲ್ಯವನ್ನು ಪಾವತಿಸಿ ನನ್ನ ಹೆಸರಿನಲ್ಲಿ ಖರೀದಿಸಿರುತ್ತೇನೆ. ಆದುದರಿಂದ ಈ ನಿವೇಶನವು ಅಕ್ರಮವಾಗಿ ಗಳಿಸಿರುವ ಸ್ವತ್ತು ಆಗಿರದೇ ನ್ಯಾಯ ಬದ್ಧ ರೀತಿಯಲ್ಲಿ ಖರೀದಿ ಮಾಡಿದ ಸ್ವಯಂಚಾಲಿತ ನಿವೇಶನವಾಗಿರುತ್ತದೆ.

ಪ್ಯಾರ-5:- ಸರ್ಕಾರಿ ಸೇವೆಗೆ ಸೇರಿದ ದಿನಾಂಕದಿಂದ ಈವರೆಗೆ ದಿನಾಂಕ: 10/10/2011 ರಂದು ನನ್ನ ಮಾಸಿಕ ವೇತನದಲ್ಲಿ ಉಳಿತಾಯ

ಮಾಡಿ ಸಂಗ್ರಹಿಸಿರುವ ಹಣದಿಂದ ಖರೀದಿಸಿರುವ 30 x 40 ಅಡಿಯ ನಿವೇಶನ ಬಿಟ್ಟರೆ ನನ್ನ ಹೆಸರಿನಲ್ಲಿ ಇತರೆ ಯಾವುದೇ ಆಸ್ತಿಯು ಇರುವುದಿಲ್ಲ. ಸರ್ಕಾರಿ ಸೇವೆಗೆ ಸೇರಿದ ಆರಂಭಿಕ ಹಂತದಲ್ಲಿ ನಿಯಮಗಳ ಅರಿವು ಇರುವುದಿಲ್ಲವಾದುದರಿಂದ ಈ ನಿವೇಶನದ ಖರೀದಿಯ ವಿಷಯವನ್ನು ಇಲಾಖೆಯ ಗಮನಕ್ಕೆ ಕೂಡಲೇ ತರಲು ಸಾಧ್ಯವಾಗಿರುವುದಿಲ್ಲ. ಆದರೆ ಅನಂತರ 2014-15 ರ ವರ್ಷಾಂತ್ಯಕ್ಕೆ ಸಲ್ಲಿಸಿರುವ ಚರಾಸ್ತಿಗಳ ವಿವರಣೆ ಪಟ್ಟಿಯಲ್ಲಿ ಈ ನಿವೇಶನವನ್ನು ಹೊಂದಿರುವುದರ ಬಗ್ಗೆ ತಿಳಿಸಿರುತ್ತೇನೆ. ಇಲಾಖೆಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಿಯವರು ಇದನ್ನು ಅಂಗೀಕರಿಸಿರುತ್ತಾರೆ.

26. The DGO in para 3 and para 5 of the written statement has categorically admitted the case of the Disciplinary Authority, He admits that on 10/10/2011 he has purchased one site measuring 30 feet x 40 feet in his name. He states that he was unaware of the Karnataka Civil Services (Conduct) Rules 1966 and hence he has not obtained necessary and prior permission from the Competent Authority of his Department.

27. In this case though the complainant had lodged the complaint as per Ex.P-3 and Form No-I and II as per Ex.P-1 and Ex.P-2, the complainant has turned hostile to the case of the Disciplinary Authority. However the DGO himself has admitted the case of the Disciplinary Authority in para 3 and para 5 of the written statement. The facts admitted need not be proved. The DGO himself has admitted that on 10/10/2011 he has purchased one

site measuring 30 feet x 40 feet in Hanumasagara Village of Kustagi Taluk for a valuable consideration of Rs. 1,06,000/-. It is pertinent to note that the DGO has not obtained permission from the Competent Authority as provided under section 23 of the Karnataka Civil Services (Conduct) Rules 1966.

28. As per Rule 23 of Karnataka Civil Services (Conduct) Rules 1966 the Government servant has to obtain prior permission from the Competent Authority before purchasing immovable property. In this case the complainant has purchased the immovable property i.e a plot measuring 30 feet x 40 feet in Hanumasagar Village of Kustagi Taluk on 10/10/2011 for a valuable consideration of Rs.1,06,000/-. Admittedly the value of the site is Rs.1,06,000/- and the DGO ought to have obtained prior permission from the Competent Authority. The DGO has purchased the site in violation of Rule 23 of The Karnataka Civil Services (Conduct) Rules 1966.

29. The DGO by purchasing the site in Hanumasagar Village of Kustagi Taluk has violated The Karnataka Civil Services (Conduct) Rules 1966 and the conduct of the DGO amounts to misconduct. In this case though the complainant has turned hostile, the DGO in his written statement at para 3 and para 5 has categorically admitted of having purchased the site in Hanumasagar Village measuring 30 feet x 40 feet by registered

sale deed on 10/10/2011 for a valuable consideration of Rs. 1,06,000/-. Admittedly the DGO has not obtained prior permission from the Competent Authority before purchasing the immovable property. Hence the conduct of the DGO amounts to misconduct.


30. The Disciplinary Authority has further alleged that the DGO had purchased one site in the name of his brother Somappa for a valuable consideration Rs.2,40,000/- at Kustagi. The DGO has categorically denied this allegation. He submits that his brother Somappa has purchased the said site out of his own earnings. The complainant has turned hostile. The Disciplinary Authority has not proved this charge by cogent oral and documentary evidence. Therefore I am of the opinion that the Disciplinary Authority has partly proved the charge leveled against the DGO. The Disciplinary Authority has proved that the DGO has purchased the site measuring 30 feet x 40 feet by registered sale deed on 10/10/2011 for a valuable consideration of Rs. 1,06,000/- situated in Hanumasagar Village of Kustagi Taluk without obtaining prior permission from the Competent Authority as provided under section 23 of the Karnataka Civil Services (Conduct) Rules 1966. Therefore I answer point No-1 "**Partly in the Affirmative**".

:: ORDER ::

The Disciplinary Authority has partly proved the charge against the DGO Sri Mangalappa Nayak, Panchayath Development Officer, Hanumasagara Grama Panchayath, Honnali Taluk, Davangere District.

31. This report is submitted to Hon'ble Upa Lokayukta-2 in a sealed cover for kind perusal and for further action in the matter.

Dated this the 26th day of March 2021


(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta
Bangalore

ANNEXURES

Witness examined on behalf of the Disciplinary Authority
PW-1: Sri. H. Nagaraj (Original)
Witness examined on behalf of the Defence
NIL
Documents marked on behalf of the Disciplinary Authority
Ex. P-1: Form No-I (Original) Ex. P-1(a): Signature of the complainant
Ex.P-2: Form No-II (Original) Ex. P-2(a): Signature of the complainant
Ex. P-3: Complaint (Original) Ex. P-3(a): Signature of the complainant
Documents marked on behalf of the DGO
NIL

Dated this the 26th day of March 2021

(Patil Mohankumar Bhimanagouda)

Additional Registrar Enquiries-13

Karnataka Lokayukta

Bangalore.

KARNATAKA LOKAYUKTA

No.Uplok-2/DE/469/2017/ARE-13

M.S. Building,
Dr. B.R. Ambedkar Road,
Bangalore-56001
Date: 26/03/2021.

:: NOTE ::

Sub:- Departmental enquiry against,
Sri. Mangalappa Nayak, Panchayath
Development Officer, Hanumasagara
Grama Panchayath, Honnali Taluk,
Davangere District -reg.

Ref :-1) Report u/s 12(3) of the K.L Act, 1984 in
Compt/Uplok/BD/4139/2014/DRE-1,
dated: 23/01/2017.

2) Govt. Order No.೧೨೮೮೮/81/೧೨೮೮೮/2017,
ಬೆಂಗಳೂರು, dated:20/03/2017.

3) Nomination Order No.UPLOK-2/DE/
469/2017, Bengaluru, dated:
30/03/2017.

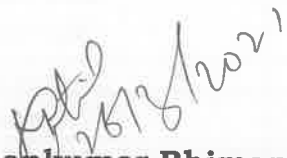
With reference to the subject and reference cited above, original report in sealed cover and connected original records as per Pherist are submitted herewith for kind perusal and needful.

File No.	Particulars of Documents	Page Nos.
File 1	Order Sheet File (Original).	1-17
File 2	Documents containing : I.12(3) of the K.L Act, 1984 in Compt/Uplok/BD/4139/2014/DRE-1, dated: 23/01/2017 (xerox).	18-20

	II. Govt Order No. ಗೃಹಪ/81/ಗೃಪಂಕಾ/2017, ಬೆಂಗಳೂರು, dated:20/03/2017 (xerox).	21-23
	III. Nomination Order No. UPLOK-2/DE/469/2017, Bengaluru, dated: 30/03/2017 (xerox)	24-25
	IV. Articles of charge dated : 04/07/2017 (Original).	26-30
	V. First Oral Statement of DGO dated: 04/08/2017 (Original)	31
	VI. Written statement of DGO dated : 27/12/2017 (Original)	32-34
File 3	Witness examined on behalf of the Disciplinary Authority	
	PW-1: Sri. H. Nagaraj (Original)	35-36
	Witness examined on behalf of the Defence	
	NIL	
File 4	Documents marked on behalf of the Disciplinary Authority	
	Ex. P-1: Form No-I (Original) Ex. P-1(a): Signature of the complainant	37-38
	Ex.P-2: Form No-II (Original) Ex. P-2(a): Signature of the complainant	39
	Ex. P-3: Complaint (Original) Ex. P-3(a): Signature of the complainant	40
	Documents marked on behalf of the DGO	
	NIL	

D.O.R of the DGO is 31/06/2044.

Receipt of the above report and original records may kindly be acknowledged.


(Patil Mohankumar Bhimanagouda)
Additional Registrar Enquiries-13
Karnataka Lokayukta,
Bangalore.

To:

The Hon'ble Upa Lokayukta-2,
Karnataka Lokayukta,
Bangalore.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/469/2017/ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 31.03.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Sri.
Mangalappa Nayak, Panchayath
Development Officer, Hanumasagara
Grama Panchayathi, Honnali Taluk,
Davangere District - reg.

- Ref:-1) Government Order No.
ಗ್ರಾಅಪ/81/ಗ್ರಾಪಂಕಾ/2017, Bengaluru dt:
20.3.2017.
- 2) Nomination order No: UPLOK-
2/DE/469/2017 Bengaluru dated:
30.3.2017 of Upalokayukta, State of
Karnataka.
- 3) Inquiry report dated 30.3.2021 of
Additional Registrar of Enquiries-13,
Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 20.3.2017 initiated disciplinary proceedings against Sri. Mangalappa Nayak, Panchayath Development Officer, Hanumasagara Grama Panchayathi, Honnali Taluk, Davangere District [hereinafter referred to as Delinquent Government Official, for short as

'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No: UPLOK-2/DE/469/2017 Bengaluru dated: 30.3.2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by order dated 3.8.2018 Additional Registrar of Enquiries-13 was re-nominated as enquiry officer to continue the said departmental enquiry.

3. The DGO - Sri. Mangalappa Nayak, Panchayath Development Officer, Hanumasagara Grama Panchayathi, Honnali Taluk, Davangere District was tried for the following charges:-

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ/ಶ್ರೀ ಮಂಗಳಪ್ಪ ನಾಯಕ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಹನುಮಸಾಗರ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಹೊನ್ನಾಳಿ ತಾಲ್ಲೂಕು, ದಾವಣಗೆರೆ ಜಿಲ್ಲೆ ಆದ ನೀವು 10/10/2011 ಕುಷ್ಟಗಿ ತಾಲ್ಲೂಕು, ಹನುಮಸಾಗರ ಗ್ರಾಮದ ಡೋರ್ ನಂ.24 ರಲ್ಲಿ 30 X 40 ಅಡಿಯ ನಿವೇಶನವನ್ನು ರೂ.1,06,000/-ಗೆ ಖರೀದಿಸಿದ್ದು, ಮತ್ತು ದಿನಾಂಕ: 17/01/2014 ರಂದು ನಿಮ್ಮ ಅಣ್ಣ ಸೋಮಪ್ಪ ರವರ ಹೆಸರಿನಲ್ಲಿ ಕುಷ್ಟಗಿ ನಗರದ ಹಾಲಿನ ಡೈರಿ ಸಮೀಪ 9 X 12 ಮೀಟರ್ ಅಳತೆಯ ನಿವೇಶನವನ್ನು ರೂ.2,40,000/-ಕ್ಕೆ ಖರೀದಿಸಿದ್ದು, ಯಾವ

ಆದಾಯದ ಮೂಲದಿಂದ ಖರೀದಿಸಲಾಗಿದೆ ಎಂದು ಇಲಾಖೆಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ವಿವರ ನೀಡದೇ ಮತ್ತು ಇಲಾಖೆಯ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದ ಪೂರ್ವಾನುಮತಿಯನ್ನು ಪಡೆಯದೇ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 23(2) ರ ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ ಹಾಗೂ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು, ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966 ರ (3) (i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that, 'the Disciplinary Authority has 'partly proved' that part of charge levelled against the DGO regarding his failure to obtain prior approval for purchasing a site measuring 30X40" for Rs.1,06,000/-

5. On re-consideration of report of inquiry, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

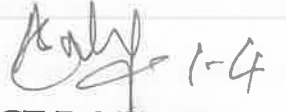
6. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO - Sri. Mangalappa Nayak is due to retire from service on 30.06.2044.

7. Having regard to the nature of charge 'partly proved' against DGO - 'Sri. Mangalappa Nayak, Panchayath Development Officer, Hanumasagara Grama Panchayathi, Honnali Taluk, Davangere District' and on consideration of the totality of circumstances-

- i) it is hereby recommended to the Government to impose penalty of 'withholding one annual increment payable to DGO Sri. Mangalappa Nayak, with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta-2,  
State of Karnataka.